

SLP(C)No. 22495-22496 OF 2003  
ITEM No.23

Court No. 2

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.22495-22496/2003

(From the judgement and order dated 25/06/2003 in GA 2162/02  
and APOT No. 809/02 in SN 60/99 of The HIGH COURT OF CALCUTTA)

PUNJAB & SIND BANK

Petitioner (s)

VERSUS

ALLAHABAD BANK & ORS.

Respondent (s)

( With Appln(s). for exemption from filing c/c of the impugned Judgment )  
(With prayer for interim relief)

Date : 08/12/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s)Mr. N.S. Sistani, Sr. Adv.  
Mr. G.S.Sistani, Adv.  
Mr. Rakesh Singh, Adv.

Mr. Arun K. Sinha,Adv.

For Respondent (s)Mr. Ashok Kumar Jain, Adv.  
Mr. Bijoy Kumar Jain, adv.

UPON hearing counsel the Court made the following  
O R D E R

Leave granted.

Printing dispensed with. The appeals shall be heard on the SLP paperbooks. Parties may file additional documents, if any, within six weeks. Original record shall be requisitioned.

Hearing expedited.

Counsel for respondent No. 1 appears and takes notice. Service of formal notice on respondent No.1 is waived.

(Ajay Kr. Jain)

(Radha R. Bhatia)

Court Master

Court Master